

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/MP/2026

Subject : Petition under Regulation 15(1)(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Regulation 36(3)(d) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval and recovery of the insurance expenses for the 2024-29 tariff period.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the present Petition has been filed for recovery of the insurance expenses for the 2024-29 tariff period, based on the actual insurance expenses incurred for the year 2024-25, with escalation at 5.25% per annum for the FYs 2025-26, 2026-27, 2027-28 and 2028-29.
3. After the hearing, the Commission directed as under:
 - a) Admit and issue notice to the Respondents; and
 - b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
4. The Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within three weeks:



(a) Reconciliation of the amount of insurance expenses (other insurance, including mega insurance) claimed for the year 2024-25 with the books of account;

(b) Supporting documents substantiating the competitive bidding process followed for claiming insurance expenses (other insurance, including mega insurance) for the year 2024-25;

(c) Reconciliation of the amount of GFA claimed for the year 2024-25 for self-insurance with the books of account;

(d) Supporting calculation for the amount claimed for self-insurance of ₹30679 lakh.

5. The Petition will be listed for the hearing on **23.4.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

